

OFFICE ORDER

In compliance of the instructions issued by the Hon'ble High Court of Punjab & Haryana, vide order dated 13.04.2020 and in view of the prevailing situation arising due to outbreak of Novel Coronavirus (COVID-19) and also in continuation of this office order dated 31.03.2020 bearing Endst. No. 1107 dated 31.03.2020, the following directions are, hereby, issued to all concerned for information & strict compliance :

- 1. The undersigned** shall attend all the urgent Civil and Criminal matters pertaining to the Sessions Court of this Sessions Division during the period from **15.04.2020 to 22.04.2020**.
- 2. Sh. Avtar Singh, Additional District & Sessions Judge, Pathankot** shall attend all the urgent Civil and Criminal matters pertaining to the Sessions Court of this Sessions Division during the period from **23.04.2020 to 01.05.2020**.
- 3. The following Civil Judges – cum – Judicial Magistrates** shall attend all the urgent Civil and Criminal matters pertaining to all the Courts of Civil Judges – cum – Judicial Magistrates, Pathankot **during the period from 15.04.2020 to 01.05.2020**, as per the duty roster given below :

Sr. No.	Name of the Officers	Period of duty
1.	Sh. Rajinderpal Singh Gill, CJJD/JMIC, Pathankot.	15.04.2020 to 17.04.2020
2.	Sh. Karan Aggarwal, CJJD/JMIC, Pathankot.	18.04.2020 to 21.04.2020
3.	Ms. Radhika Likhi, CJJD/JMIC, Pathankot.	22.04.2020 to 24.04.2020
4.	Sh. Parinder Singh, Civil Judge (Senior Division) Pathankot.	25.04.2020 to 26.04.2020
5.	Sh. Hem Amrit Mahi, ACJ(SD)/JMIC, Pathankot	27.04.2020 to 29.04.2020

6.	Sh. Kamaldeep Singh, Chief Judicial Magistrate, Pathankot.	30.04.2020 to 01.05.2020
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4. The above-said Judicial Officers (on duty) are directed to call the minimum supporting staff so required on rotation basis. The remaining officers as well as the staff shall work from Home during the period from 15.04.2020 to 01.05.2020 and **shall not leave the station** without prior permission of the undersigned. Further they will also make themselves available immediately as and when their services are required.
5. The arguments in urgent matters i.e. Stay applications / Bail applications may be heard through video conferencing facility between the Lawyers and the Presiding Officers. The System Officer / System Assistant(s) shall ensure proper functioning of the video conferencing facility.
6. In case, any of the Duty Judge is not available for duty, for any reason, then it shall be his own responsibility to make prior and alternative arrangement with other Judicial Officer, for performing his duty, under intimation to this office.
7. The Judicial Officers (on duty) are required to send the files of decided and pending cases entertained during the said period (i.e. from 15.04.2020 to 01.05.2020) to Suvidha Centre of this Court, for entering the same in CIS and for further entrustment / uploading.
8. As far as remaining cases are concerned, all the Presiding Officers are advised to adjourn the cases pertaining to their respective Courts, while working from home and the said dates shall be uploaded on CIS System by Official of their Court.

Dated: 14.04.2020


District & Sessions Judge,
Pathankot.

OFFICE OF THE DISTRICT & SESSIONS JUDGE, PATHANKOT.

Endst No. 1141 / Dated 14-4-2020

Officer / System Officer / System Assistant(s) to note. The contact numbers of Superintendent and System Officer be also uploaded on the official website of this Sessions Division. Copy forwarded for information and necessary action to :

1. All the Judicial Officers working in the Pathankot Sessions Division.
2. The District Attorney, Pathankot.
3. The President, District Bar Association, Pathankot.


**District & Sessions Judge,
Pathankot.**